

SCHEDULE - I
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
VURUPA TRADING PRIVATE LIMITED

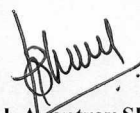
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vurupa Trading Private Limited
2.	Date of incorporation of corporate debtor	04.05.1995
3.	Authority under which corporate debtor is incorporated / registered	RoC- Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74110KA1995PTC109924
5.	Address of the registered office and principal office (if any) of corporate debtor	No.129/18, 4th Floor, 1st Main Opp. Ayyappa Temple, SF Road, Wilson Gar, den, Bangalore, Bangalore, Karnataka, India, 560027
6.	Insolvency commencement date in respect of corporate debtor	15.04.2026 (Order uploaded on NCLT portal on 16.04.2026)
7.	Estimated date of closure of insolvency resolution process	12.10.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashish Anantray Shah Reg. No.: IBBI/IPA-002/IP-N00214/2017-18/10666
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 402, Shaival Plaza, Nr. Gujarat College, Ellisbridge, Ahmedabad- 380 006, Gujarat Email ID: ashish@ravics.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 402, Shaival Plaza, Nr. Gujarat College, Ellisbridge, Ahmedabad- 380 006, Gujarat Email ID: cirpvurupa@gmail.com
11.	Last date for submission of claims	29.04.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms are available at and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: 402, 4 th Floor, Shaival Plaza, Gujarat College Road, Ellisbridge, Ahmedabad – 380 006. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the Vurupa Trading Private Limited on 15.04.2026 (Order uploaded on NCLT portal on 16.04.2026).

The creditors of Vurupa Trading Private Limited, are hereby called upon to submit their claims with proof on or before 29.04.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


(Mr. Ashish Anantray Shah)
Interim Resolution Professional
Vurupa Trading Private Limited
Reg. No.: IBBI/IPA-002/IP-N00214/2017-18/10666
AFA Issued by ICSI IIP- Valid till 31.12.2026

Date: 16.04.2026
Place: Ahmedabad

KARNATAKA CO-OPERATIVE MILK PRODUCERS' FEDERATION LIMITED
 KMF Complex, Dr. M.H. Marigowda Road, DRC Post, Bengaluru-560 029.
 Phone :080- 26096832/910/922 Fax : 080-25536105 E-mail : purchase@kmf.coop

SHORT TERM TENDER NOTIFICATION
[Through KPP Portal only]

The Karnataka Milk Federation, Bangalore invites E-tender from the eligible tenderers for the supply of Various Packing Materials/ Consumables to Mother Dairy as detailed in the tender notification.

Tender documents may download from e-procurement portal website <https://kppp.karnataka.gov.in> and also contact Help line No: Helpline No: +91-8046010000, Tel: +91-8068948777

Date of commencement of Tender Download-17.04.2026 onwards, Pre-Bid meeting-18.04.2026 at 11.00hrs, Last date for submission of Tender-24.04.2026 up to 17.00hrs, Date of opening of Technical tender-27.04.2026 at 10.30hrs, Date of opening of Commercial tender-After Technical Bids evaluation.

Further details may be obtained from tender document.

For Karnataka Milk Federation Limited
 Sd/- Director [Purchase]

THAKRAL SERVICES (INDIA) LIMITED
 Regd. Office :- 1st floor, Shree Rajarajeshwari Arcade, Outer Ring Road, Near Courtyard Marriott Hotel, Opp. Lumbini Garden, Veeranapalya Flyover, Bengaluru- 560 045
 CIN:L70101KA1983PLC005140
 Website : www.thakral-india.co.in

NOTICE

Notice is hereby given that Pursuant to Regulation 47 of SEBI (Listing Obligations and Disclosure Requirements) Regulation 2015, the meeting of the Board of Directors of the Company will be held on Monday, 04th May 2026 at 04.30 p.m. at Bangalore to consider and approve, inter alia, the Audited Financial Results of the Company for the Quarter and year ended 31.03.2026.

By Order of the Board
 Sd/- Managing Director
 Place: Bengaluru, Date: 17/04/2026

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF JLA INFRAVILLE SHOPPERS LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	JLA Infraville Shoppers Limited
2. Date of incorporation of corporate debtor	09.10.2013
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Bangalore
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	L52390KA2013PLC071372
5. Address of the registered office and principal office (if any) of corporate debtor	17, 2nd Floor, 7th Main Road, II Stage Indira Nagar Bangalore, Indiranagar Bangalore North, Bangalore, Karnataka, India-560038
6. Insolvency commencement date in respect of corporate debtor	16.04.2026 (Order was communicated to the IRP on 17.04.2026)
7. Estimated date of closure of insolvency resolution process	13.10.2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dinesh Chander Gupta Regn.No.-IBBI/PA-001/IP-P-02107/2020-2021/13303
9. Address and e-mail of the interim resolution professional, as registered with the Board	dgcgcomp@gmail.com Address: 4819/24, Ansari Road, Near JPH Publishing House, Central Delhi, Delhi-110002
10. Address and e-mail to be used for correspondence with the interim resolution professional	jisrcip@gmail.com Address: 4819/24, Ansari Road, Near JPH Publishing House, Central Delhi, Delhi-110002
11. Last date for submission of claims	30.04.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. Relevant Forms and Details of Authorized Representatives (AR) are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of the corporate insolvency resolution process of the M/s **JLA Infraville Shoppers Limited** on 16.04.2026.

The creditors of M/s **JLA Infraville Shoppers Limited**, are hereby called upon to submit their claims with proof on or before 30.04.2026 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Mr. Dinesh Chander Gupta
 IBBI/PA-001/IP-P-02107/2020-2021/13303
 AFA Valid up to 31.12.2026

Swiggy Limited
 CIN: L7410KA2013PLC096530

Registered Office: Sumadhara Capital Towers, 3rd- 6th Floor – Tower 1, Sy. No. 14 & 15B, Pattanduru Agrahara, K R Puram Hobli, Bengaluru East Taluk, Bengaluru, Karnataka – 560066
 Website: <https://www.swiggy.com/> / E-mail: secretarial@swiggy.in

POSTAL BALLOT NOTICE

Members are hereby informed that pursuant to Section 108 and 110 of the Companies Act, 2013 ("Act"), read together with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), Regulation 44 of the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulation, 2015, Secretarial Standard – 2 issued by the Institute of Company Secretaries of India on general meetings, the relaxations and clarifications issued by the Ministry of Corporate Affairs vide various Circulars ("MCA Circulars"), any circulars issued by the Securities and Exchange Board of India and other applicable laws and regulations, if any, **Swiggy Limited ("Company")** has completed the dispatch of notice along with explanatory statement on Friday, April 17, 2026 through electronic mode only to all those Members of the Company whose names are recorded in the Register of Members or Register of Beneficial Owners as on Friday, April 10, 2026 ("Cut-off Date") for seeking the approval of the shareholders of the Company through postal ballot by way of remote e-voting system, for the following matter:

Details of the Resolutions which are to be passed through Postal Ballot:

Sl. No.	ITEMS	TYPE OF RESOLUTION
1	To approve the alteration of Articles of Association of the Company.	Special Resolution
2	Appointment of Mr. Renan De Castro Alves Pinto (DIN: 0318947) as a Non-Executive, Non-Independent Nominee Director of the Company, liable to retire by rotation.	Ordinary Resolution

The Company has engaged the services of National Securities Depository Limited ("NSDL"), to provide remote e-voting facility for postal ballot in order to enable the members to cast their votes electronically. The voting rights of members shall be in proportion to the equity shares held by the members in the paid-up equity share capital of the company as on the Cut-off Date. The detailed procedure for e-voting is provided in the postal ballot notice. The e-voting period details are provided hereunder:

Commencement of e-voting period	Tuesday, April 21, 2026, commences from IST 9:00 A.M.
Conclusion of e-voting period	Wednesday, May 20, 2026, ends at IST 5:00 P.M.
Cut-off Date for eligibility to vote	Friday, April 10, 2026

The e-voting module shall be disabled by NSDL thereafter.

The communication of assent and dissent of the members would take place only through the remote e-voting system. The shareholders would have the option to vote only through remote e-voting and voting through physical ballot papers will not be provided. Only those members whose names are recorded in the Registers of Members of the Company or in the Registers of Beneficial Owners maintained by the Depositories as on the Cut-off date will be entitled to cast their votes as assent or dissent by remote e-voting. Once the vote on the resolution is cast by the Member, he/she shall not be allowed to change it subsequently.

In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for shareholders and e-voting user manual for shareholders available at the download section of www.voting.nsdl.com or call on the toll-free number: 022-48867000 or send a request to evoting@nsdl.com.

The postal ballot notice will also be available on the website of the Company at <https://www.swiggy.com/>, Website of Stock Exchanges where the equity shares of the Company are listed, i.e. National Stock Exchange of India Limited ("NSE") at www.nseindia.com/ and BSE Limited ("BSE") at www.bseindia.com/ and the NSDL's website at www.voting.nsdl.com.

The Board of Directors of the Company at its meeting held on Friday, April 10, 2026, has appointed **Mr. Pramod S.M.**, failing him, **Mr. Biswajit Ghosh**, from M/s. **BMP & Co. LLP**, Practising Company Secretaries, to be appointed as scrutineer for conducting the postal ballot process in fair and transparent manner.

Members who have not updated their e-mail address are requested to register the same in respect of shares held by them in electronic form with the Depository through their Depository Participant.

The scrutineer will submit his report to the Chairman, or any other person as authorised by the Chairman and the result shall be declared within 2 working days of the conclusion of the remote e-voting process.

The result along with the scrutineer's report shall be placed on the Company's website at <https://www.swiggy.com/> and the website of NSDL at www.voting.nsdl.com and will be communicated to the Stock Exchanges on which the shares of the Company are listed.

For Swiggy Limited
 Sd/-
Cauveri Sriram
 Company Secretary and Compliance Officer

Location: Bengaluru
 Date: April 18, 2026

ALTUM CREDO HOME FINANCE PRIVATE LTD
 Regd. Office: Floor No. 7, Kalpataru Infirnia, Vakdevadi, Shivajinagar, Pune - 411005. Maharashtra (India)

DEMAND NOTICE

Under Section 13(2) of the Securitization And Reconstruction Of Financial Assets And Enforcement of Security Interest Act 2002, read with Rule 3(1) of the Security Interest (Enforcement) Rules 2002. The undersigned is the authorized officer of **Altum Credo Home Finance Pvt. Ltd. (ACHFL)** Under Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act 2002 (The said Act). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3(1) of the Security Interest (Enforcement) Rules 2002, the authorized officer has issued demand notices under 13(2) of the said Act, calling upon the borrower(s) [The "said borrower(s)"], to repay the amounts mentioned in the respective demand notice(s) issued to them that are also given below. In connection with above, notice is hereby given, once again, to the said borrower(s) to pay to **Altum Credo Home Finance Pvt. Ltd. (ACHFL)**, within sixty days from the publication of this notice, the amounts indicated herein below, together with further interest as detailed in the said demand notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said borrower(s). As Security for due repayment of the loan, the following assets have been mortgaged to **Altum Credo Home Finance Pvt. Ltd. (ACHFL)** by the said borrower(s) respectively.

Name of the Borrower(s)/Co-Borrower(s) and Guarantor(s) Loan Account Number
1. Mahesh D V V (Applicant), 2. R Sirisha (Co-Applicant), 3. Venkatesh D V (Co-Applicant), LAN: CUST0008494 & S117202000077

Demand Notice Date and Amount With NPA Date
 09.03.2026 / Rs. 10,84,423/- (Rupees Ten Lakhs Eighty Four Thousand Four Hundred Twenty Three Only) as on 04.03.2026 (NPA) on 28.02.2026

Description Of Secured Assets (Immovable Property)

All that piece and parcel of immovable property bearing No. 497/839/39 E-Khatha No. 1503003200200610, Situated at Karenahalli Village, Arulmalige Grama Panchayath, Doddaballapura Taluk, Bangalore Rural District, measuring East to West 7.62 Meters (25 feet) and North to South 11.2776 Meters (37 feet), in all measuring 85.94 Square meters. East: Anganawadi Center, West: Gir's House, North: Road, South: Vacant Place

Name of the Borrower(s)/Co-Borrower(s) and Guarantor(s) Loan Account Number
1. Mahesh D V V (Applicant), 2. R Sirisha (Co-Applicant), 3. Venkatesh D V (Co-Applicant), LAN: CUST0008494 & S117209000033

Demand Notice Date and Amount With NPA Date
 09.03.2026 / Rs. 2,19,370/- (Rupees Two Lakhs Nineteen Thousand Three Hundred Seventy Only) as on 04.03.2026 (NPA) on 28.02.2026

Description Of Secured Assets (Immovable Property)

All that piece and parcel of immovable property bearing No. 497/839/39 E-Khatha No. 1503003200200610, Situated at Karenahalli Village, Arulmalige Grama Panchayath, Doddaballapura Taluk, Bangalore Rural District, measuring East to West 7.62 Meters (25 feet) and North to South 11.2776 Meters (37 feet), in all measuring 85.94 Square meters. East: Anganawadi Center, West: Gir's House, North: Road, South: Vacant Place

Sd/-
 Authorized Officer
Altum Credo Home Finance Pvt. Ltd. (ACHFL)
 Date: 18.04.2026

ಶ್ರೀ ತ್ಯಾಗರಾಜ ಕೋ-ಆಪರೇಟಿವ್ ಬ್ಯಾಂಕ್ ಅಮಿಟೆಡ್
 ಆಡಳಿತ ಕಛೇರಿ, ನಂ.5, 9ನೇ ಅಡ್ಡರಸ್ತೆ, ಎನ್.ಆರ್.ಕಾಲೋನಿ, ಬೆಂಗಳೂರು-19.

ಮರು ಟೆಂಡರ್ ಮೂಲಕ ನಿವೇಶನ ಮಾರಾಟ (2ನೇ ಕರೆ)

ಈ ಮೂಲಕ ಸಾರ್ವಜನಿಕರಲ್ಲಿ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಭಾರತೀಯ ರಿಸರ್ವ್ ಬ್ಯಾಂಕಿನಿಂದ (ಪತ್ರ ಸಂಖ್ಯೆ:BLR.DOR.RSG.No.S692/07-02-141/2025-2026) ದಿನಾಂಕ: 12.12.2025 ರಂದು ಬಂದಿರುವ ಅನುಮತಿ ಪತ್ರದಂತೆ ಪಾರದರ್ಶಕ ಕಾಯ್ದೆಯಡಿ ಯಲ್ಲಿ ಬೆಂಗಳೂರು ಅಭಿವೃದ್ಧಿ ಪ್ರಾಧಿಕಾರದಿಂದ ಖರೀದಿಸಿರುವ ಈ ಕೆಳಕಂಡ ಸ್ಥಳದ ನಿವೇಶನವನ್ನು 'ಎಲ್ ಹೆಗಡೆಯೋ ಹಾಗೆ' ಮತ್ತು 'ಎಲ್ ಎನ್ ಬೆಂಗಳೂರು ಹಾಗೆ' ಸೇರಿದ ಮಾರಾಟ ಲೆಕ್ಕಾಚಾರ ಮೂಲಕ ಮಾರಾಟ ಮಾಡಲು ನಿರ್ಧರಿಸಿರುತ್ತದೆ. ಸ್ಥಳದ ಷೆಡ್ಯೂಲ್ ವಿವರ ಕೆಳಕಂಡಂತೆ ಇರುತ್ತದೆ.

ನಿವೇಶನ ವಿವರ	ವಾಣಿಜ್ಯ ನಿವೇಶನ ದರ	ಲೆಕ್ಕಾಚಾರ ತೆರವು ದಿನಾಂಕ, ಸಮಯ ಮತ್ತು ಸ್ಥಳ
ಸರ್ವೆ ನಂ.58/5, ಯಡಿಯೂರು ಗ್ರಾಮ, ವಾಣಿಜ್ಯ ನಿವೇಶನ ಸಂಖ್ಯೆ.4111, (ಓಪಿಎಂ ನಂ.59-148-4111) ಬನಶಂಕರ 2ನೇ ಹಂತ, ಬೆಂಗಳೂರು-560 070, ಮೀಟರ್ಸ್ ಪೂರ್ವ ಪಕ್ಕದ 24.38 ಎಕರೆ ಮತ್ತು ಉತ್ತರ ದಕ್ಷಿಣ 18+19/2 ಎಕರೆಗಳನ್ನು (451.03 ಚ.ಮೀ) ಒಟ್ಟು 4854.88 ಚರದಕ್ಷಿಣ ಮೀಟರ್ಸ್ ವಾಣಿಜ್ಯ ನಿವೇಶನ ಚಕ್ರಬಂಧ:- ಪೂರ್ವಕ್ಕೆ: ಸ್ಟ್ರೀಟ್ ನಂ.4110, ಪಶ್ಚಿಮಕ್ಕೆ: ಕೆ.ಆರ್ ರಸ್ತೆ, ಉತ್ತರಕ್ಕೆ: ರಸ್ತೆ ಮತ್ತು ದಕ್ಷಿಣಕ್ಕೆ: ಬಾಸಿ ಸ್ಥಳ.	ಬೆಂಗಳೂರು ನಗರ ಜಿಲ್ಲೆಯ ಜಯನಗರ ಜಿಲ್ಲಾ ನೋಂದಣಿ ಕಛೇರಿ ಪ್ರಾಚಾರ್ಯ ಮಾರ್ಗಸೂಚಿಯ ದರಪಟ್ಟಿ ಪ್ರಕಾರ ಪ್ರತಿ ಚರದಕ್ಷಿಣ ರೂ.31,366/- + ವಾಣಿಜ್ಯ ಮೂಲ ನಿವೇಶನಕ್ಕೆ ರೂ.10ರಂತೆ ಒಟ್ಟು ಮೌಲ್ಯ ರೂ.34,502/- (ರೂ. ಮೂವತ್ತನಾಲ್ಕು ಸಾವಿರದ ಐದುನೂರು ಎರಡು ಮಾತ್ರ)	ದಿನಾಂಕ: 28.04.2026 ರಂದು ಬೆಳಿಗ್ಗೆ 11.00 ಗಂಟೆಗೆ ಸ್ಥಳ: ಬ್ಯಾಂಕಿನ ಆಡಳಿತ ಕಛೇರಿ ಸಭಾಂಗಣ

ಬಿಡುಗಡೆ ಮಾಡುವ ಮತ್ತು ಪರಿಶೀಲನೆಗಾಗಿ ಬ್ಯಾಂಕಿನ ವೆಬ್‌ಸೈಟ್ - www.stc.bank.in ನಲ್ಲಿ ಸಂಪರ್ಕಿಸಿ: (1) ಇದು 2ನೇ ಕರೆಯಾಗಿರುತ್ತದೆ. (2) ಆಸಕ್ತಿಯುಳ್ಳ ಬಿಡುಗಡೆ ಮಾಡುವ ನಿಗದಿತ ಟೆಂಡರ್ ಫಾರಂಗಳನ್ನು ಭರ್ತಿ ಮಾಡಿ ನಮೂದಿಸುವ ಒಟ್ಟು ಮೊತ್ತದಲ್ಲಿ ರೂ.10ರಷ್ಟು ಮುಂಗಡ ತೆರಿಗೆಯೊಂದಿಗೆ (EMD ಮೊತ್ತ) ಮೊಹೂದ ಲೆಕ್ಕಾಚಾರವನ್ನು "ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ ಶ್ರೀ ತ್ಯಾಗರಾಜ ಕೋ-ಆಪರೇಟಿವ್ ಬ್ಯಾಂಕ್ ಲಿ., ಎನ್.ಆರ್. ಕಾಲೋನಿ, ಬೆಂಗಳೂರು-19, ಇವರಿಗೆ ದಿನಾಂಕ: 27.04.2026ರಂದು ಸಂಜೆ 5.30 ಘಂಟೆಯೊಳಗೆ ಸಲ್ಲಿಸತಕ್ಕದ್ದು, ಮುಂಗಡ ರಹಿತವಾದ ಲೆಕ್ಕಾಚಾರವನ್ನು ತಿರಸ್ಕರಿಸಲಾಗುವುದು. (3) ಉಳಿತಾಯ ಲೆಕ್ಕಾಚಾರವನ್ನು ಹಾಗೂ ನಿಬಂಧನೆಗಳು ಈ ಹಿಂದೆ ಕರೆದಿದ್ದ ಟೆಂಡರ್‌ನಲ್ಲಿರುವುದು ಯಥಾವತ್ತಾಗಿ ಮುಂದುವರಿಯುವುದು. (4) ಮೊಹೂದ ಟೆಂಡರ್ ಲೆಕ್ಕಾಚಾರವನ್ನು ದಿನಾಂಕ: 28.04.2026 ರಂದು ಬೆಳಿಗ್ಗೆ 11.00ಘಂಟೆಗೆ ತೆರವು ಮಾಡುವುದು. (5) ಬ್ಯಾಂಕ್ ನಿವೇಶನಕ್ಕೆ ನಿಗದಿತವಿರುವ ಮಾರ್ಗಸೂಚಿ ದರಪಟ್ಟಿ ಪ್ರಾಧಿಕಾರಿಯಾದುದೇ ಕಾರಣ ನೀಡಬೇಕು ಟೆಂಡರ್ ಲೆಕ್ಕಾಚಾರವನ್ನು ತಿರಸ್ಕರಿಸುವ ಅಥವಾ ಈ ಸಂಬಂಧ ಮತ್ತೊಂದು ಮರು ಟೆಂಡರ್ ಕರೆಯಬೇಕು ನಿಗದಿತ ದಿನಾಂಕದ ನಂತರ, ಮಾರ್ಗಸೂಚಿ ದರದ ಅನ್ವಯ ಬರುವ ಬಿಡುಗಡೆಗಳನ್ನು ಪರಿಗಣಿಸಲಾಗುವುದಿಲ್ಲ.

ಸ್ಥಳ: ಬೆಂಗಳೂರು
 ದಿನಾಂಕ: 18.04.2026

ನಿರ್ದೇಶಕ ಮಂಡಳಿಯ ಆಡಳಿತ ಮಂಡಳಿ
 ಸಹ-ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ

VASTU HOUSING FINANCE CORPORATION LTD
 Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.
 CIN No.: U65922MH2005PLC272501

POSSESSION NOTICE

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in respect of the notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below.

The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

S N	Name of Borrower, Co-Borrower and LAN No.	Date & Amount of Demand Notice	Description of Property	Date & Type of Possession
1	Altaf Totad (Borrower), Mr/Mrs. Pyarijan Tholad (Co Borrower) HL0000000112546	19-Jan-26 Rs. 464214 as on 16-Jan-26	All that part and parcel of the Immovable property situated at, All the piece and parcel of the Property, No.597/122, PID No.151700600100101090, (as per Grama Panchayath Records), Situated at: Kaaradagi Village, Hirekoppa Grama Panchayath, savanauri Taluk, Haveri District, measuring East to West: 9.144mtrs and North to South : 12.192mtrs, In all totally measuring 111.48Sq.meters., along with 111.48Sq.mtrs building constructed thereon., Haveri, Karnataka, 581126 Boundaries as follows: North – Plot No. 107 South – Government Road East – PlotNo.123, West – Plot No.121.	Symbolic Possession Taken on 15-Apr-26
2	KV Devaraj (Borrower), Mr/Mrs. Sunitha K V (Co Borrower), Mr/Mrs. Yashwanth D (Co Borrower) LP0000000150567	19-Jan-26 Rs. 401446 as on 16-Jan-26	All that part and parcel of the Immovable property situated at, All the piece and parcel of the Property No.9, (as per Grama Panchayath Records), PID.No. 152800600302000011, Situated at: Kombalahalli Village, Bhashettahalli Village Panchayath, Shidlaghatta Taluk, Chikkaballapura District-562105,Measuring East to West: 5.63 Mtrs., and North to South: 8.226 Mtrs., in all totally measuring 46.35 Sq.Mtrs., along with 46.35 Sq.Mtrs., building constructed thereon. Boundaries as follows: North – Property belongs to Ramappa Road, South – Road, East – Passage, West – Property belongs to Venkatesh,	Symbolic Possession Taken on 16-Apr-26
3	Manjunatha C (Borrower), Mr/Mrs. Latha G (Co Borrower) HL0000000147093	20-Jan-26 Rs. 3078677 as on 16-Jan-26	All that part and parcel of the Immovable property situated at, All that piece and parcel of bearing Property ID 2-31, Katha No.8214/8 of 1st Division Ashoknagar, measuring 40 + 40/2 X 45 1/2 + 45 1/2 feets 1820 square, situated at Vijayanagar Town, Devanahalli Taluk, Bangalore District -562135 Boundaries as follows: North – Site No.09 South – CMC Road East – CMC Road West – Site No.19	Symbolic Possession Taken on 16-Apr-26
4	Kumara T (Borrower), Mr/Mrs. Latha H S (Co Borrower), Mr/Mrs. Boramma T (Co Borrower) LP0000000116305	15-Apr-25 Rs. 349611 as on 09-Apr-25	All that part and parcel of the Immovable property situated at, All the piece and parcel of the Property No.87/12, (as per Grama Panchayath Records), PID.No 152500402400500202, Situated at: Yallekadakalu Village, Ujjani Gram Panchayath, Kunigal Taluk, Tumkur District, Karnataka, 572123, Measuring East to West: 7.315200000000001 Mtrs and North to South: 8.2296 Mtrs, In all totally measuring 60.20 Sq.Mtrs, along with 60.20 Sq.Mtrs., House Constructed thereon. Boundaries as follows: North – House belongs to Savithramma South – Road East – Galli House belongs to Kengalamma West – House belongs to Ramesh.Y.K	Physical Possession Taken on 15-Apr-26

Date : 18.04.2026
 Place : Haveri, Chikkaballapura, Bangalore / Tumkur

Authorised officer
 Vastu Housing Finance Corporation Ltd

PHYSICAL POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400015
 Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
 Branch Office: 1st floor, No.165 & 166, Manjunatha Chambers, Shankar Nagar, Main Road, Mahalakshimpuram, Bangalore- 560096

Whereas
 The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Sunitha N (Borrower), Harshakumar K (Co-Borrower), No. 111 Srinivasa 2nd A Cross, Tunganganagar Bangalore North Karnataka Bangalore Karnataka- 560091. LHBYW00001545299	Property Bearing Site No.13, No 11/2/13, Bbpm Ward No.129, 7th Main Road, Iti Layout, Mallathalli Village, Yeshwanthpura Hobli, Na Bangalore Karnataka- 560090. Bounded By- North By- Road, South By- Remaining Portion of Site No. 13, East By- Remaining Portion of Site No. 13, West By- Malathahalli Lake Presently Road./ Date of Possession- 13/04/2026	24-10-2025 Rs. 1,14,25,079.98/-	Bengaluru-Yeshwantpur
2.	Sunitha N (Borrower), Harshakumar K (Co-Borrower), No. 111 Srinivasa 2nd A Cross, Tunganganagar Bangalore North Karnataka Bangalore Karnataka- 560091. LHBYW00001548961.	Property Bearing Site No.13, No. 11/2/13, Bbpm Ward No.129, 7th Main Road, Iti Layout, Mallathalli Village, Yeshwanthpura Hobli, Na Bangalore Karnataka- 560090. Bounded By- North By- Road, South By- Remaining Portion of Site No. 13, East By- Remaining Portion of Site No. 13, West By- Malathahalli Lake Presently Road./ Date of Possession- 13/04/2026	24-10-2025 Rs. 3,69,589/-	Bengaluru-Yeshwantpur

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : April 18, 2026
 Place: Bangalore

Authorized Officer
 ICICI Home Finance Company Limited

PHYSICAL POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400015
 Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
 Branch Office: 1st floor, No.165 & 166, Manjunatha Chambers, Shankar Nagar, Main Road, Mahalakshimpuram, Bangalore – 560096

Whereas
 The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Channakeshava B J (Borrower), Poornima M S (Co-Borrower), LHSGA00001287126.	Municipe Asst No 6467/6/2/13, Site No 13, Bikkodu Road, Opp Womens P U College Belur Belur Karnataka 573115. Bounded By : North Plot No. 12, South: Plot No. 14, East: Vacant Site Of S. Geeta, West: 9 Meeter Road./ Date of Possession- 13-04-2026	29-07-2022 Rs. 12,96,085/-	Shimoga
2.	Nagaraj (Borrower), Padma Padma (Co-Borrower), No. 16 2nd Main 2nd Cross Behind Vijaya, Hospital Kunigal Road Banashankar Karnataka Tumkur 572102 LHAXN00001575122	All That Piece And Parcel of Property Bearing Extract of Cmc Katha No.758/861/1030, Measuring East To West 39 Ft. And North To South 56 1/2 Ft. Someshwara Pura Layout Tumkur District, 572102 Karnataka. Bounded By- North By: 25 Feet Road, South By: Private Property, East By: Private Property, West By: Property Belongs To Govindswamy/ Date of Possession- 13-04-2026	20-01-2026 Rs. 64,89,206/-	Bengaluru-Mahalaximpuram

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : April 18, 2026
 Place: Belur, Tumkur

Authorized Officer
 ICICI Home Finance Company Limited

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